

**Uttar Pradesh Shasan**  
**Rajya kar Anubhag -2**

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of Government Notification no.-707/XI-2-21-9(47)/17- U.P. Act-1-2017-Order-(197)-2021 dated August ०५ , 2021.

**NOTIFICATION**

No.-707/XI-2-21-9(47)/17- U.P. Act-1-2017-Order- (197)-2021

Lucknow: Dated: August ०५ , 2021

In exercise of the powers conferred by section 128 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no. 1 of 2017)(hereafter in this notification referred to as the said Act), the Governor, on the recommendations of the Council, hereby makes the following further amendments in the notification no.-KA.NI.-2-177/XI-9(47)/17-U.P. Act-1-2017-Order-(03)-2019 Dated 22.01.2019, namely:—

In the said notification,-

(i) in the eighth proviso, with effect from the 20<sup>th</sup> day of May, 2021, for the Table, the following Table shall be substituted, namely:—

**“Table**

S. No. (1)	Class of registered persons (2)	Tax period (3)	Period for which late fee waived (4)
1.	Taxpayers having an aggregate turnover of more than rupees 5 crores in the preceding financial year	March, 2021, April, 2021 and May, 2021	Fifteen days from the due date of furnishing return
2.	Taxpayers having an aggregate turnover of up to rupees 5 crores in the preceding financial year who	March, 2021	Sixty days from the due date of furnishing return

	are liable to furnish the return as specified under sub-section (1) of section 39	April, 2021	Forty-five days from the due date of furnishing return
		May, 2021	Thirty days from the due date of furnishing return
3	Taxpayers having an aggregate turnover of up to rupees 5 crores in the preceding financial year who are liable to furnish the return as specified under proviso to sub-section (1) of section 39	January-March, 2021	Sixty days from the due date of furnishing return.”;

(ii) after the eighth proviso, the following provisos shall be inserted, namely:—

“Provided also that for the registered persons who failed to furnish the return in **FORM GSTR-3B** for the months/quarter of July, 2017 to April, 2021, by the due date but furnish the said return between the period from the 1<sup>st</sup> day of June, 2021 to the 31<sup>st</sup> day of August, 2021, the total amount of late fee under section 47 of the said Act, shall stand waived which is in excess of five hundred rupees:

Provided also that where the total amount of state tax payable in the said return is nil, the total amount of late fee under section 47 of the said Act shall stand waived which is in excess of two hundred and fifty rupees for the registered persons who failed to furnish the return in **FORM GSTR-3B** for the months / quarter of July, 2017 to April, 2021, by the due date but furnish the said return between the period from the 1<sup>st</sup> day of June, 2021 to the 31<sup>st</sup> day of August, 2021:

Provided also that the total amount of late fee payable under section 47 of the said Act for the tax period June, 2021 onwards or quarter ending June, 2021 onwards, as the case may be, shall stand waived which is in excess of an amount as specified in column (3) of the Table given below, for the class of registered persons mentioned in the corresponding entry in column (2) of the said Table, who fail to furnish the returns in **FORM GSTR-3B** by the due date, namely:—

Table

S. No. (1)	Class of registered persons (2)	Amount (3)
1.	Registered persons whose total amount of state tax payable in the said return is nil	Two hundred and fifty rupees
2.	Registered persons having an aggregate turnover of up to rupees 1.5 crores in the preceding financial year, other than those covered under S. No. 1	One thousand rupees
3.	Taxpayers having an aggregate turnover of more than rupees 1.5 crores and up to rupees 5 crores in the preceding financial year, other than those covered under S. No. 1	Two thousand and five hundred rupees".

By Order,



(Sanjiv Mittal)  
Apar Mukhya Sachiv